

Uploading of the information relating to Jurisdiction (territorial, pecuniary and subject matter) of the different Courts in the Tehri Garhwal Judgeship.

1--Court of District and Sessions Judge.

A--Criminal Trials, Criminal Appeals and Criminal Revisions :-

Jurisdiction

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| (1)—Sessions Trials | --Whole District Tehri Garhwal |
| (2)—Special Trials | --Whole District Tehri Garhwal |
| (i) Trials under The Narcotic Drugs and Psychotropic Substances Act, 1985. | |
| (ii) Trials under The Scheduled Castes and The Scheduled Tribes (Prevention of Atrocities) Act,1989. | |
| (iii) Trials of offences under Section 135 to 139 of The Electricity Act, 2003. | |
| (iv) Trials under Section 36 A B of The Drugs And Cosmetics Act,1940. | |
| (V) Trials under The Explosives Substances Ac,1908. | |
| (VI) Trials under The Protection of Human Rights Act, 1993. | |
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| (3) Cognizance of offences in the light of Section 193 of the Code of Criminal Procedure, 1973. | |
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| (4) Criminal Appeals -- | Against the sentence, conviction and acquittal passed by Judicial Magistrates of the Judgeship Tehri Garhwal. |
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| (5) Criminal Revisions -- | Against the order of Magistrates of the district of Tehri Garhwal. |
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| B--Trials of Suits cognizable as Court of Small Causes. | -- Pecuniary Jurisdiction --Valuation exceed ₹-twenty five thousand Territorial Jurisdiction --Property within the local limits of the district Tehri Garhwal. |
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| C--Civil Appeals | --From a decree or order of Civil Judge of Judgeship Tehri Garhwal if value of original suit does not exceed ₹-five lakh , and appeals against the |

- order of confiscation passed by Collector of the district, Tehri Garhwal under sub-section (2) and sub-section (6) of Section 72 of the U.P. Excise Act, 1910 (As applicable in the State of Uttarakhand).
- D**—Appeals under Section 22 of The Uttar Pradesh Urban Buildings (Regulation of letting, Rent and Eviction) Act, 1972 (As applicable in the State of Uttarakhand).
- E**---Civil Revisions.
- F**---S.C.C.Revisions.
- G**—Revisions U/S.89 of U.P.Panchayat Raj Act (Applicable in the State Of Uttarakhand)
- H**---Revisions under Section 18 of the Uttar Pradesh Urban Buildings (Regulation of letting, Rent and Eviction) Act,1972 (As applicable in the State of Uttarakhand) .
- I**---Election Petition.
- J**---Cases relating to the Claim applications for compensation as a Claim Tribunal under the Motor Vehicles Act, 1988.
- K**---References under the Land Acquisition Act,1894.
- L**--Petitions under Hindu Marriage Act, 1955 and Petition under Chapter-V or VI of the Special Marriage Act, 1954.
- M**--Cases under Indian Succession Act, 1925 relating to Probates, Letters of Administration and Succession Certificate.
- Against the order of Prescribed Authority of the Judgeship Tehri Garhwal.
- Against the order of Civil Judge of Judgeship Tehri Garhwal.
- Against the Judgement of the Court of Small Causes/Civil Judge of the Judgeship Tehri Garhwal.
- District Tehri Garhwal.
- Against the order of District Magistrate , Tehri Garhwal.
- Under Section 14 of U.P.Kshettra Panchayat And Zila Panchayat Adhinyam,1961 (As applicable in the State of Uttarakhand)
- Accident occurred in the district Tehri Garhwal or claimant resides or carries on business or defendant resides in the district Tehri Garhwal.
- References from the Collector of Tehri Garhwal.
- In the light of Section 19 of Act, 1955 and Section 31 of Act, 1954.
- Granting and revoking Probates and letters of Administration in all cases within the district Tehri Garhwal and for Succession Certificate, the deceased ordinarily resided in the district Tehri Garhwal at the time of his death or at the time of his death he had no fixed place or residence ,any part of the property of the deceased is found in the district Tehri Garhwal.

